

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-28/2003(Pt.)/11624/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Sanjay Hazarika,
District and Sessions Judge,
South Salmara Mankachar.

Dated Guwahati the 9th December, 2024.

Sub: **Casual leave and Restricted Holiday.**

Ref:- Your letter No. DJ.SSM-I.3/Esstt/2021-2024/2135/E, dtd. 06.12.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 09.12.2024 as well as Restricted Holiday on 10.12.2024, along with station leave permission, from the evening of 07.12.2024 till the morning of 11.12.2024**, has been granted. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Div), South Salmara, Mankachar, and in her absence, Addl. CJM, South Salmara, and in his absence, SDJM(M), Hatsingimari, and in his absence, JMFC, Hatsingimari shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No..HC.VII-28/2003(Pt.)/11625 /A, dated , 09-12-24

Copy to :

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

